Notifications and Orders

(14) Estate Officer empowered to Create lease. No. 6050 - UTFL (III) - 81/13417. - In exercise of the powers conferred under Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952, read with the Punjab Reorganization (Chandigarh Adaptation of Laws and Concurrent Subject) Order, 1968, the Chief Commissioner, Chandigarh, is pleased to direct dial the powers exercisable by him under section 3 of (he Act ibid regarding creation of lease in respect of Government, buildings/shops in Chandigarh shall be exercised by the Estate Officer, Chandigarh, subject to the folio wing conditions: -
(i) that the Estate Officer shall not create lease for a period not exceeding three years.
(ii) that the Estate Officer shall got the license fee etc. to be charged from the lessees under such a lease approved from the Government, and ' 
(i i i) that (lie terms and conditions to be incorporated in the agreement shall be got approved from die Government.